

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10. IA-1880/2022 in C.P.(IB)/292(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.04.2024

NAME OF THE PARTIES: Ventura Metal And Alloys
Vs
Shree Radhe Metaliks Private Limited

SECTION: 9, 43(1) r/w 44 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Manoj Mishra, Ld. Counsel for the R1, R3, R4 and R5 present.
Counsel for the Liquidator of the Corporate Debtor present (VC).
2. **IA-1880/2022:** This is an Application filed by the erstwhile IRP under Section 43 of the IBC, 2016 seeking declartion of certain transactions as preferential and to pass appropriate directions against the Respondents.
3. The Counsel for the Applicant submits that the said transactions have been assigned to Malad Sahakari Bank as NRRA and hence, the present application rendered infructuous.
4. In view of the above, IA-1880/2022 is **dismissed** as infructuous. The bank is given liberty to file fresh application if it decides to pursue the matter.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)